

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
CP-84(ND)/2024

IN THE MATTER OF:

Jitender Kumar Kharbanda Petitioner/Applicant
Vs.
New Metal Vision Private Limited And Anr. Respondent

Order under Section 241/242 of the Companies Act, 2013

Order delivered on 29.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Mohit Chaudhary, Mr. Prakhar Mittal, Mr. Kunal Sachdeva Advs.

For Respondent : Mr. Siddharth Yadav, Sr. Adv., Ms. Ritu Bhalla, Ms. Shalaka Garg, Mr. Ankit Jain, Mr. Sumit Kochhar Advs.

ORDER

We have heard the submissions made by Mr. Mohit Chaudhary, Ld. Counsel appearing for Petitioner as well as Mr. Siddharth Yadav, Ld. Senior Counsel appearing for Respondent Nos. 1 to 4.

Ms. Ritu Bhalla, Ld. Counsel appearing for Respondent Nos. 1 to 4 accepts notices and seeks time to file reply. Ten days time granted. Rejoinder, if any, shall be filed within five days after filing of the reply.

During the course of the arguments, Mr. Mohit Chaudhary, Ld. Counsel appearing for Petitioner stated that the Petitioner No. 2 has 50% of the shareholding whereas Mr. Siddharth Yadav, Ld. Senior Counsel appearing for Respondents disputed the same and has contended that the Petitioner No. 2 has zero shareholding.

Be that as it may, we direct the parties to maintain status-quo with respect to the shareholding as on date, till next date of hearing.

List the matter **on 20.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)